

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 516/2019

AKBAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY CRL.A. NO. 1149/2019 TO BE TAKEN UP AGAINST THIS MATTER.)
WITH

CrI.A. No. 1149/2019 (II)

IA No. 106056/2019 - EXEMPTION FROM FILING O.T.

IA No. 135164/2019 - GRANT OF BAIL)

Date : 20-01-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s) Mr. Vinod Prasad, Adv.
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s) Mr. Rajan Chourasia, Adv.
Mr. Sarvesh Singh Baghel, AOR
Ms. Shivranjani Ralawata, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CrI.A. No. 1149/2019

Heard learned counsel for the Petitioner and the State.

The learned counsel for the petitioner submits that the co-accused has already been released and the petitioner has been in custody for more than ten years.

Let the petitioner be released on bail on such terms and conditions as fixed by the Trial Court.

IA No. 135164/2019 stands disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER